

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-937(PB)/2019

IN THE MATTER OF:

Amit Mittal

... Applicant/petitioner

v.

M/s. Crystal Buildtech Pvt. Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. M.P. Sahay, Adv.


For the Respondent

Mr. Sudipta Basu, Adv.


ORDER

During the course of arguments Ld. Counsel for the Corporate Debtor undertakes to file an affidavit detailing the current status of the project in which the petitioner has purchased a plot. The needful shall be done within ten days with a copy in advance to the counsel opposite.

List for further consideration on 06.06.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)